

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
MCRC No. 24475 of 2026
(THE STATE OF MADHYA PRADESH Vs SMT. GIRIBALA SINGH)

Dated : 25-05-2026

Shri Tushar Mehta - learned Solicitor General of India, Shri Prashant Singh - learned Advocate General along with Shri Harpreet Singh Ruprah - learned Additional Advocate General, Shri Amit Pandey - learned Government Advocate and Shri L.A.S. Baghel - learned Government Advocate for the State.

Ms. Nitya Ram Krishna - learned Advocate along with Shri Enosh George - learned Advocate, Shri Parag Shrivastava - learned Advocate and Shri Deepak Kumar Raghuwanshi - learned Advocate for respondent.

Learned counsel for the respondent seeks time to file reply.

Time is granted.

Learned counsel for the respondent may file the reply before the next date of hearing and supply a copy of the reply to learned counsel for the applicant.

List this case along with M.Cr.C. No.24405/2026 on 27.05.2026 at 02:30 pm.

(DEVNARAYAN MISHRA)
V. JUDGE